

O.A. No. 870 of 1994

22.6.1994

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

Heard Sri R.C. Sinha, learned counsel
counsel for the applicant on admission.
The application appears to be time barred
however, Sri Sinha mentions that the delay was
caused as the case was earlier filed in the
Supreme Court and latter in the High Court. The
relevant orders of the Supreme Court and the
High Court have not been annexed. The learned
counsel for the applicants prays for withdrawal
of the application with liberty to file a
fresh petition before the Tribunal. In view
of the submissions made, above, the application
is dismissed as withdrawn with a permission
to file a fresh petition annexing the order
of the Supreme Court as well as of the High
Court, *subject to limitation*

TL
J.M.

W
A.M.